

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 113
IA No. 267/JPR/2021
IA No. 391/JPR/2021
IA No. 78/JPR/2022
IA No. 191/JPR/2022
IA No. 213/JPR/2022
IA No. 214/JPR/2022
IA No. 249/JPR/2022
IA No. 26/JPR/2023
IA No. 131/JPR/2023
CP No. (IB)- 02/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Sangam (India) Ltd.

...Operational Creditor/Applicant

Versus

Aarti Suitings Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**


Present Through Video Conferencing: -


For the Applicant : Kamal Kumar Jain, RP
Amol Vyas, Adv.

For the BoB : Deepika Sanwariya

ORDER

Heard Mr. Kamal Kumar Jain, RP present in person. Mr. Amol Vyas, Adv. appearing for the Suspended Director and Ms. Deepika Sanwariya representing the Bank of Baroda. List the matter on 27.03.2023 on top of the priority list.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

March 15, 2023

HA